

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No. 3198 of 2020**

Sadikul Sk. .... Petitioner

**Versus**

The State of Jharkhand .... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

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For the Petitioner : Mr. Ranjan Kr. Singh, Advocate

For the State : Mr. Shekhar Sinha, PP  
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**02/ 09.09.2020** Heard learned counsel for the parties through V.C.

2. As prayed for by learned counsel for the petitioner, the defects as pointed out by the office, are hereby ignored for the time being.

3. The petitioner is apprehending his arrest in connection with Barharwa G.R. P.S. Case No.16 of 2019, corresponding to Railway G.R. No.29 of 2019, registered for the offence under Sections 379 of the Indian Penal Code, pending in the court of learned Judicial Magistrate (Rail), Sahibganj.

4. The learned counsel for the petitioner submits that petitioner is quite innocent and committed no offence. He further contended that the name of the petitioner has been disclosed by one Nisar Sk. under Section 164 Cr.P.C with the pretext that at about 2½ months earlier he purchased the said mobile. Save and except that information there is no other material has been collected against the petitioner. Learned counsel for the petitioner further submits that there is no criminal antecedent of the petitioner and is ready to abide by any condition whatsoever as imposed by this Court or by the learned trial court.

5. Learned APP for the State opposed the prayer for anticipatory bail.

6. Taking into consideration the overall circumstances, I am inclined to allow this application, the petitioner, named above, is directed to surrender in the court below within four weeks from today and in the event of his arrest/surrender, the court below is directed to enlarge him on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate (Rail), Sahibganj, in connection with Barharwa G.R. P.S. Case No.16 of 2019 corresponding to Railway G.R. Case No.29 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Deepak Roshan, J.)**

Pramanik/